

**In the National Company Law Tribunal
Single Bench, Chennai**

**TP(HC)/188/CAA/2017
[TCA/94/CAA/2017]**

In the matter of Scheme of Arrangement

Between

**Adhunik Cement Limited
(Transferor Company 1)**

And

**Adhunik MSP Cement (Assam) Limited
(Transferor Company 2)**

And

**Dalmia Cement (Bharat) Limited
(Petitioner/Transferee Company)**

Order delivered on: 16.10.2017

For the Petitioners: Shri Vishnu Mohan, Advocate

Per: K. Anantha Padmanabha Swamy, Member (J)

ORDER

1. Under Consideration is a Company Petition no. TP(HC)/188/CAA/2017 filed by above mentioned Petitioner/Transferee Company before the Hon'ble Madras High Court under the provisions of the Companies Act, 1956 which stood transferred to this tribunal pursuant to the Companies (Transfer of Pending Proceedings) Rules 2016. The instant petition pertains to the proposed Scheme of amalgamation by virtue of which Adhunik Cement Limited (hereinafter referred as '**Transferor Company 1**') and Adhunik MSP Cement (Assam) Limited (hereinafter referred as '**Transferor Company 2**') are proposed to be amalgamated with Dalmia Cement (Bharat) Limited (hereinafter referred as '**Petitioner/Transferee Company**').
2. Shri Vishnu Mohan, the learned Counsel appearing for the Petitioner Company submitted that the petitioner company has complied with all the directions passed by this bench in TCA/94/CAA/2017 and prayed for giving

directions to make paper publication in newspapers and for fixing the final date of hearing.

3. After hearing the submissions of the learned counsel for the Petitioner Companies and on perusal records, this Bench directs the petitioner companies for making paper publication.
4. The Publication of notice shall be made in the newspapers one in English, "Hindu Business Line" (All India Edition) and another in Vernacular, "Makkal Kural" (Tamilnadu Edition), not less than 10 days before the date fixed for final hearing of the company petitions. The Petitioner Companies are directed to display the notice on the notice board at its registered office & also on its official website and Registry is also directed to display the notice on the notice board of this Tribunal.
5. There is no requirement of sending notices to the statutory authorities at this stage as the same had been ordered at CA stage in Company Application no. TCA/94/CAA/2017. Objections, if any, can be made within 10 days of the date of this order and in case, no representation is received within the stipulated period of 10 days by this Bench, it shall be presumed that there is no objections to make to the proposed Scheme of Amalgamation.
6. The Registry is directed to list the matter on or before 03.11.2017.


K. Anantha Padmanabha Swamy, Member (J)

RLS